

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 14/81 HELD ON 06.07.2010 & 09.07.2010.

The Meeting No. 14/81 of Norms Committee-II was held on 06.07.2010 & 09.07.2010 for the licensing year 2010-2011 under the Chairmanship of Sh. V.K. Srivastava, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Sh. B.D. Ghosh, Jt. IA	MOS
2.	Sh. Gajraj Singh, Sr. D.O.	DHI
3.	Sh. S.K. Jain, DO	DIPP
4.	Sh. K.K.Funda, Asst. Dir.	M/o Steel
5.	Sh. Shyam Sunder, DDG	DGFT
6.	Sh. Narendra Vashista	DGFT

1	Case No.:31/27/81-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00213/AM10/	RLA File :03/94/040/01278/AM08/	Lic.No/Date:0310464531 11.03.2008	Defer Date:03.08.2010
Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the proper reply. The case stands deferred and to be relisted on 03.08.2010.				

2	Case No.:27/11/81-ALC2/2008	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00145/AM09/	RLA File :05/24/040/00916/AM08/	Lic.No/Date:0510220390 09.05.2008	Defer Date:03.08.2010
Decision : NC observed that the reply sent by the firm is not complete and as per DIPP, it was decided to again call for the following information/clarification from the firm and to re-list the case on 03.08.2010: -				
1. Revised list of export items with specifications of each export product including their voltage ratings.				

3	Case No.:20/27/81-ALC2/2009	Party Name:ABB LIMITED	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00202/AM10/	RLA File :07/21/040/00757/AM09/	Lic.No/Date:0710061858 22.12.2008	Defer Date:20.07.2010
	Decision : The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 20.07.2010.			

4	Case No.:10/46/81-ALC2/2008	Party Name:KDDL LTD.,	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00693/AM09/	RLA File :07/24/040/00579/AM09/	Lic.No/Date:0710062546 23.01.2009	Defer Date:03.08.2010
	Decision : NC decided that a copy of the application of the firm may be referred to DIPP. The case stands deferred and to be re-listed on 03.08.2010.			

5	Case No.:27/27/81-ALC2/2009	Party Name:L M GLASFIBER (INDIA) PVT LTD	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00209/AM10/	RLA File :07/24/040/00641/AM09/	Lic.No/Date:0710063326 27.02.2009	Defer Date:03.08.2010
	Decision : The committee observed that the comments from C&PC are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 03.08.2010.			

6	Case No.:18/1/81-ALC2/2009	Party Name:MID INDIA POWER AND STEEL LIMITED,	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status: Approved
	HQ File :01/81/050/00786/AM09/	RLA File :11/24/040/00080/AM09/	Lic.No/Date:1110019817 13.03.2009	
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of M/o Steel vide their U.O No. 2(5)/2008-TW dated 25.06.2010 (copy enclosed). R/A may take suitable consequential action accordingly.			

7	Case No.:12/51/81-ALC2/2009	Party Name:POSCO-INDIA PUNE PROCESSING CENTER PVT. LTD.,	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status:Approved
	HQ File :01/81/050/00527/AM10/	RLA File :31/24/040/00330/AM09/	Lic.No/Date:3110037760 19.03.2009	

Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of M/o Steel vide their U.O No. 2(5)/2006-TW dated 07.05.2010 (copy enclosed).
R/A may take suitable consequential action accordingly.

8	Case No.: 28/50/81-ALC2/2009	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00497/AM10/	RLA File :03/95/040/00848/AM09/	Lic.No/Date:0310513423 26.03.2009	Defer Date:03.08.2010
	Decision : As per written recommendations of DIPP, NC decided to call for the following information/clarification from the firm and to re-list the case on 03.08.2010: - 1. OD and WT of import item and export product. 2. Manufacturing process with reduction in diameter and wall thickness at each stage of pilgering/drawing and wastage claimed at each stage with complete justification.			

9	Case No.: 29/50/81-ALC2/2009	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00498/AM10/	RLA File :03/95/040/00849/AM09/	Lic.No/Date:0310513425 26.03.2009	Defer Date:03.08.2010
	Decision : As per written recommendations of DIPP, NC decided to call for the following information/clarification from the firm and to re-list the case on 03.08.2010: - i. OD and WT of import item and export product. ii. Manufacturing process with reduction in diameter and wall thickness at each stage of pilgering/drawing and wastage claimed at each stage with complete justification.			

10	Case No.: 35/50/81-ALC2/2009	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00504/AM10/	RLA File :03/95/040/00845/AM09/	Lic.No/Date:0310513424 26.03.2009	Defer Date:03.08.2010
	Decision : As per written recommendations of DIPP, NC decided to call for the following information/clarification from the firm and to re-list the case on 03.08.2010: - i. OD and WT of import item and export product.			

- ii. Manufacturing process with reduction in diameter and wall thickness at each stage of pilgering/drawing and wastage claimed at each stage with complete justification.

11	Case No.: 42/50/81-ALC2/2009	Party Name:RATNESH METAL INDUSTRIES PVT. LTD	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00511/AM10/	RLA File :08/24/040/00255/AM09/	Lic.No/Date:0810079063 30.03.2009	Defer Date:03.08.2010
	Decision : NC noted that the AA has been issued on repeat basis by RA. Hence decided to close the case on the part of NC.			

12	Case No.: 34/50/81-ALC2/2009	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00503/AM10/	RLA File :03/95/040/00837/AM09/	Lic.No/Date:0310514053 01.04.2009	Defer Date:03.08.2010
	Decision : As per written recommendations of DIPP, NC decided to call for the following information/clarification from the firm and to re-list the case on 03.08.2010: - i. OD and WT of import item and export product. ii. Manufacturing process with reduction in diameter and wall thickness at each stage of pilgering/drawing and wastage claimed at each stage with complete justification.			

13	Case No.: 9/27/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status: Approved
	HQ File :01/81/050/00191/AM10/	RLA File :03/95/040/00009/AM10/	Lic.No/Date:0310515887 16.04.2009	
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of MIT vide their U.O No. 17(49)/2009-iphw dated 22.04.2010 (copy enclosed). R/A may take suitable consequential action accordingly.			

14	Case No.: 38/27/81-ALC2/2009	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00220/AM10/	RLA File :07/24/040/00025/AM10/	Lic.No/Date:0710064531 05.05.2009	Defer Date:03.08.2010
	Decision : The committee observed that the comments from MNRES are still awaited and therefore decided to remind them to expedite the			

same. The case stands deferred and to be relisted on 03.08.2010.

15	Case No.: 29/27/81-ALC2/2009	Party Name:HIGH ENERGY BATTERIES (INDIA) LIMITED,	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status:Approved
	HQ File :01/81/050/00211/AM10/	RLA File :04/24/040/00026/AM10/	Lic.No/Date:0410104670 18.05.2009	
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide their U.O dated 06.07.2010 (copy enclosed). R/A may take suitable consequential action accordingly.			

16	Case No.: 54/27/81-ALC2/2009	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00236/AM10/	RLA File :34/24/040/00030/AM10/	Lic.No/Date:3410024344 02.06.2009	Defer Date:03.08.2010
	Decision : The committee observed that the comments from M/o Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 03.08.2010.			

17	Case No.: 11/27/81-ALC2/2009	Party Name:DYNATECH FURNACES (BOMBAY) PVT.LTD	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00193/AM10/	RLA File :03/94/040/00172/AM10/	Lic.No/Date:0310524162 15.06.2009	Defer Date:03.08.2010
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the proper reply. The case stands deferred and to be relisted on 03.08.2010.			

18	Case No.: 13/13/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00081/AM10/	RLA File :09/24/040/00073/AM10/	Lic.No/Date:0910038235 16.06.2009	Defer Date:06.07.2010
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide their U.O No. 3(112)/2009/TSW(B) dated 13.05.2010 (copy enclosed). R/A may take suitable consequential action accordingly.			

19	Case No.: 4/17/81-ALC2/2009	Party Name:RADIX DIES & MOULDS PVT.LTD.	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status: Transferred
	HQ File :01/81/050/00110/AM10/	RLA File :31/24/040/00062/AM10/	Lic.No/Date:3110039159 09.07.2009	
	Decision : NC decided to transfer the case to NC-I, as the matter pertains to them.			

20	Case No.: 36/50/81-ALC2/2009	Party Name:RATNESH METAL INDUSTRIES PVT. LTD	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00505/AM10/	RLA File :08/24/040/00099/AM10/	Lic.No/Date:0810081589 21.07.2009	Defer Date:03.08.2010
	Decision : M/o Steel informed that the D/L has been received undelivered. Hence, NC decided that RA may be requested to deliver the letter to the firm and to check whether the firm is existing or not. The case stands deferred and to be relisted on 03.08.2010.			

21	Case No.: 1/18/81-ALC2/2009	Party Name:SUPER PACK INDUSTRIES,	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status:Approved
	HQ File :01/81/050/00127/AM10/	RLA File :07/24/040/00162/AM10/	Lic.No/Date:0710066091 22.07.2009	
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide their U.O dated 06.07.2010 (copy enclosed). R/A may take suitable consequential action accordingly.			

22	Case No.: 10/21/81-ALC2/2009	Party Name:ITP INFOTECH PRIVATE LTD	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00150/AM10/	RLA File :05/23/040/00006/AM10/	Lic.No/Date:0510247502 11.08.2009	Defer Date:03.08.2010
	Decision : As per written recommendations of DIPP, NC decided to call for the following information/clarification from the firm and to re-list the case on 03.08.2010: - 1. Export product wise information in respect of S.No. 3, 4, 5 & 11 of the Standard Deficiency Format.			

23	Case No.: 17/50/81-ALC2/2009	Party Name:ASTRA MICROWAVE PRODUCTS LTD.,	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00486/AM10/	RLA File :09/24/040/00065/AM10/	Lic.No/Date:0910039054 24.08.2009	Defer Date:03.08.2010
	Decision : NC decided that a copy of the application of the firm may be referred to M/o Defence. The case stands deferred and to be relisted on 03.08.2010.			

24	Case No.: 33/50/81-ALC2/2009	Party Name:RPG CABLES LTD.	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00502/AM10/	RLA File :03/95/040/00952/AM09/	Lic.No/Date:0310535083 25.08.2009	Defer Date:03.08.2010
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the proper reply. The case stands deferred and to be relisted on 03.08.2010.			

25	Case No.: 7/51/81-ALC2/2009	Party Name:CONTINENTAL DEVICE INDIA LTD	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00522/AM10/	RLA File :22/21/040/00060/AM10/	Lic.No/Date:2210009213 27.08.2009	Defer Date:03.08.2010
	Decision : The committee observed that the case is under examination of MIT. The case stands deferred and to be re-listed on 03.08.2010.			

26	Case No.: 1/26/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00177/AM10/	RLA File :09/24/040/00223/AM10/	Lic.No/Date:0910039304 16.09.2009	Defer Date:03.08.2010
	Decision : The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 20.07.2010.			

27	Case No.: 10/33/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status:Deffered and Re-indexed
	HQ File :01/80/050/00476/AM10/	RLA File :05/23/040/00034/AM10/	Lic.No/Date:0510249536 17.09.2009	Defer Date:06.07.2010
	Decision : NC decided to reject the request of the firm as per the written recommendations of DHI vide U.O. No. 3(17)/2009/TSW(B) dated 26.05.2010(copy enclosed). R/A may take suitable consequential action accordingly.			

28	Case No.: 14/27/81-ALC2/2009	Party Name:TRANSLLOY INDIA PVT. LTD.,	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00196/AM10/	RLA File :03/95/040/00318/AM10/	Lic.No/Date:0310538895 23.09.2009	Defer Date:03.08.2010
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the proper reply. The case stands deferred and to be relisted on 03.08.2010.			

29	Case No.: 62/27/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00244/AM10/	RLA File :03/95/040/00343/AM10/	Lic.No/Date:0310539390 25.09.2009	Defer Date:03.08.2010
	Decision : The committee observed that the case is under examination of MIT. The case stands deferred and to be re-listed on 03.08.2010.			

30	Case No.: 63/27/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00245/AM10/	RLA File :03/95/040/00342/AM10/	Lic.No/Date:0310539395 25.09.2009	Defer Date:03.08.2010
	Decision : The committee observed that the case is under examination of MIT. The case stands deferred and to be re-listed on 03.08.2010.			

31	Case No.: 8/50/81-ALC2/2009	Party Name:EURO SOLO ENERGY SYSTEMS LIMITED	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status:Approved
	HQ File :01/81/050/00477/AM10/	RLA File :03/94/040/00557/AM10/	Lic.No/Date:0310540717 07.10.2009	
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide their U.O dated 06.07.2010 (copy enclosed). R/A may take suitable consequential action accordingly.			

32	Case No.: 20/50/81-ALC2/2009	Party Name:EURO SOLO ENERGY SYSTEMS LIMITED	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status:Approved
	HQ File :01/81/050/00489/AM10/	RLA File :03/94/040/00558/AM10/	Lic.No/Date:0310540718 07.10.2009	
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide their U.O dated 06.07.2010 (copy enclosed).			

R/A may take suitable consequential action accordingly.

33	Case No.: 10/50/81-ALC2/2009	Party Name:HBL POWER SYSTEMS LTD.,	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00479/AM10/	RLA File :09/24/040/00253/AM10/	Lic.No/Date:0910039639 19.10.2009	Defer Date:03.08.2010
	Decision : As per written recommendations of DIPP, NC decided to call for the following information/clarification from the firm and to re-list the case on 03.08.2010: - 1. Export product wise information in respect of S.No. 3, 4, 5 & 11 of the Standard Deficiency Format.			

34	Case No.: 15/50/81-ALC2/2009	Party Name:KALPANA INTERNATIONAL	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00484/AM10/	RLA File :06/24/040/00027/AM10/	Lic.No/Date:0610016468 28.10.2009	Defer Date:03.08.2010
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the proper reply. The case stands deferred and to be relisted on 03.08.2010.			

35	Case No.: 6/33/81-ALC2/2009	Party Name:POWER GEAR LTD.	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00285/AM10/	RLA File :07/24/040/00270/AM10/	Lic.No/Date:0710068044 05.11.2009	Defer Date:03.08.2010
	Decision : The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 03.08.2010.			

36	Case No.: 8/33/81-ALC2/2009	Party Name:HOSLEY INDIA PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00287/AM10/	RLA File :05/23/040/00082/AM10/	Lic.No/Date:0510252073 06.11.2009	Defer Date:03.08.2010
	Decision : The committee observed that the comments from DC(MSME) are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 03.08.2010.			

37	Case No.: 3/35/81-ALC2/2009	Party Name:ITP INFOTECH PRIVATE LTD	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status:Deffered and Re-indexed
----	------------------------------------	-------------------------------------	--	---------------------------------------

	HQ File :01/81/050/00311/AM10/	RLA File :05/23/040/00060/AM10/	Lic.No/Date:0510252256 10.11.2009	Defer Date:03.08.2010
	Decision : As per written recommendations of DIPP, NC decided to call for the following information/clarification from the firm and to re-list the case on 03.08.2010: - 1. Export product wise information in respect of S.No. 3, 4, 5 & 11 of the Standard Deficiency Format.			

38	Case No.:4/35/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00312/AM10/	RLA File :09/24/040/00316/AM10/	Lic.No/Date:0910039893 12.11.2009	Defer Date:03.08.2010
	Decision : The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 03.08.2010.			

39	Case No.:8/35/81-ALC2/2009	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00316/AM10/	RLA File :09/24/040/00322/AM10/	Lic.No/Date:0910039906 13.11.2009	Defer Date:03.08.2010
	Decision : The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 03.08.2010.			

40	Case No.:9/35/81-ALC2/2009	Party Name:MYAGERI ELECTRONICS PVT. LIMITED,	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00317/AM10/	RLA File :07/21/040/00755/AM10/	Lic.No/Date:0710068273 13.11.2009	Defer Date:03.08.2010
	Decision : The committee observed that the case is under examination of MIT. The case stands deferred and to be re-listed on 03.08.2010.			

41	Case No.:11/35/81-ALC2/2009	Party Name:MOLEX (INDIA) PRIVATE LIMITED,	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00319/AM10/	RLA File :07/24/040/00281/AM10/	Lic.No/Date:0710068276 13.11.2009	Defer Date:03.08.2010
	Decision : The committee observed that the case is under examination of MIT. The case stands deferred and to be re-listed on 03.08.2010.			

42	Case No.:16/35/81-ALC2/2009	Party Name:IND METAL EXTRUSIONS PRIVATE LIMITED,	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00324/AM10/	RLA File :05/23/040/00071/AM10/	Lic.No/Date:0510252832	

		18.11.2009	Defer Date: 03.08.2010
Decision : The committee observed that the comments from DC(MSME) are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 03.08.2010.			

43	Case No.:23/35/81-ALC2/2009	Party Name:INTERPLEX ELECTRONICS INDIA PVT.LTD.,	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00331/AM10/	RLA File :07/24/040/00293/AM10/	Lic.No/Date:0710068415 19.11.2009	Defer Date:03.08.2010
	Decision : The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 03.08.2010.			

44	Case No.:27/35/81-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00335/AM10/	RLA File :03/94/040/00716/AM10/	Lic.No/Date:0310546880 20.11.2009	Defer Date:03.08.2010
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the proper reply. The case stands deferred and to be relisted on 03.08.2010.			

45	Case No.:31/35/81-ALC2/2009	Party Name:YAMUNA POWER & INFRASTRUCTURE LTD	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00339/AM10/	RLA File :05/24/040/00320/AM10/	Lic.No/Date:0510253235 24.11.2009	Defer Date:03.08.2010
	Decision : As per written recommendations of DIPP, NC decided to call for the following information/clarification from the firm and to re-list the case on 03.08.2010: - 1. Information in respect of S.No. 11 of the Standard Deficiency Format.			

46	Case No.:33/35/81-ALC2/2009	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00341/AM10/	RLA File :05/24/040/00372/AM10/	Lic.No/Date:0510253291 25.11.2009	Defer Date:03.08.2010
	Decision : NC decided that a copy of the application of the firm may be referred to DC(MSME). The case stands deferred and to be re-listed on 03.08.2010.			

47	Case No.: 34/35/81-ALC2/2009	Party Name:VEER-O- METALS PVT .LTD	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00342/AM10/	RLA File :07/24/040/00322/AM10/	Lic.No/Date:0710068467 26.11.2009	Defer Date:03.08.2010
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the proper reply. The case stands deferred and to be relisted on 03.08.2010.			

48	Case No.: 35/35/81-ALC2/2009	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status:Approved
	HQ File :01/81/050/00343/AM10/	RLA File :10/24/040/00092/AM10/	Lic.No/Date:1010036122 26.11.2009	
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of MIT vide their U.O No. 17(15)/2010-iphw dated 12.05.2010 (copy enclosed). R/A may take suitable consequential action accordingly.			

49	Case No.: 3/50/81-ALC2/2009	Party Name:ADITYA VIDYUT APPLIANCES LTD.,	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00472/AM10/	RLA File :03/94/040/00693/AM10/	Lic.No/Date:0310549448 07.12.2009	Defer Date:03.08.2010
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the proper reply. The case stands deferred and to be relisted on 03.08.2010.			

50	Case No.: 32/50/81-ALC2/2009	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00501/AM10/	RLA File :32/24/040/00040/AM10/	Lic.No/Date:3210042050 07.12.2009	Defer Date:03.08.2010
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the proper reply. The case stands deferred and to be relisted on 03.08.2010.			

51	Case No.: 12/50/81-ALC2/2009	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00481/AM10/	RLA File :03/94/040/00728/AM10/	Lic.No/Date:0310549600 08.12.2009	Defer Date:03.08.2010
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the			

proper reply. The case stands deferred and to be relisted on 03.08.2010.

52	Case No.:31/50/81-ALC2/2009	Party Name:SUZLON STRUCTURES LIMITED.	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00500/AM10/	RLA File :08/24/040/00238/AM10/	Lic.No/Date:0810084723 08.12.2009	Defer Date:03.08.2010
	Decision : The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 03.08.2010.			

53	Case No.:19/50/81-ALC2/2009	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00488/AM10/	RLA File :04/24/040/00236/AM10/	Lic.No/Date:0410110189 15.12.2009	Defer Date:03.08.2010
	Decision : The committee observed that the comments from C&PC are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 03.08.2010.			

54	Case No.:2/51/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00517/AM10/	RLA File :11/24/040/00036/AM10/	Lic.No/Date:1110021447 16.12.2009	Defer Date:03.08.2010
	Decision : The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 03.08.2010.			

55	Case No.:3/51/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00518/AM10/	RLA File :11/24/040/00019/AM10/	Lic.No/Date:1110021483 24.12.2009	Defer Date:03.08.2010
	Decision : The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 03.08.2010.			

56	Case No.:4/51/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00519/AM10/	RLA File :11/24/040/00023/AM10/	Lic.No/Date:1110021484 24.12.2009	Defer Date:03.08.2010
	Decision : The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 03.08.2010.			

57	Case No.: 11/50/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status: Approval
	HQ File :01/81/050/00480/AM10/	RLA File :06/24/040/00036/AM10/	Lic.No/Date:0610016927 31.12.2009	
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide their U.O No. 3(70)/2007/TSW(B) dated 11.06.2010 (copy enclosed). R/A may take suitable consequential action accordingly.			

58	Case No.: 14/50/81-ALC2/2009	Party Name:MINEX METALLURGICAL COMPANY LIMITED	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00483/AM10/	RLA File :03/95/040/00584/AM10/	Lic.No/Date:0310553102 31.12.2009	Defer Date:06.07.2010
	Decision : The committee observed that the case is under examination of M/o Steel. The case stands deferred and to be re-listed on 03.08.2010.			

59	Case No.: 22/50/81-ALC2/2009	Party Name:MIRC ELECTRONICS LIMITED.	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status: Closed
	HQ File :01/81/050/00491/AM10/	RLA File :03/95/040/00604/AM10/	Lic.No/Date:0310553119 31.12.2009	
	Decision : NC noted that the AA has been issued on repeat basis by RA. Hence decided to close the case on the part of NC.			

60	Case No.: 13/50/81-ALC2/2009	Party Name:KSH INTERNATIONAL PVT.LTD.	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00482/AM10/	RLA File :03/94/040/00844/AM10/	Lic.No/Date:0310553784 05.01.2010	Defer Date:03.08.2010
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the proper reply. The case stands deferred and to be relisted on 03.08.2010.			

61	Case No.: 27/50/81-ALC2/2009	Party Name:ASHLEY ALTEAMS INDIA PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00496/AM10/	RLA File :04/24/040/00253/AM10/	Lic.No/Date:0410110841 13.01.2010	Defer Date:03.08.2010
	Decision : The committee observed that the comments from DOT are still awaited and therefore decided to remind them to expedite the			

same. The case stands deferred and to be relisted on 03.08.2010.

62	Case No.: 6/50/81-ALC2/2009	Party Name:CORDS CABLE INDUSTRIES LTD.	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00475/AM10/	RLA File :05/23/040/00137/AM10/	Lic.No/Date:0510256341 15.01.2010	Defer Date:03.08.2010
	Decision : The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 03.08.2010.			

63	Case No.: 9/50/81-ALC2/2009	Party Name:KANADE ANAND UDYOG PVT. LTD.	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00478/AM10/	RLA File :03/94/040/00527/AM10/	Lic.No/Date:0310555773 18.01.2010	Defer Date:03.08.2010
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the proper reply. The case stands deferred and to be relisted on 03.08.2010.			

64	Case No.: 1/45/81-ALC2/2009	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status: Approved
	HQ File :01/81/050/00431/AM10/	RLA File :04/24/040/00271/AM10/	Lic.No/Date:0410110907 19.01.2010	
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide their U.O dated 06.07.2010 (copy enclosed). R/A may take suitable consequential action accordingly.			

65	Case No.: 2/45/81-ALC2/2009	Party Name:MINOX METAL PVT.LTD,	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status: Approved
	HQ File :01/81/050/00432/AM10/	RLA File :07/24/040/00391/AM10/	Lic.No/Date:0710069470 19.01.2010	
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of MIT vide their U.O No. 2(5)/2006-iphw dated 06.07.2010 (copy enclosed). R/A may take suitable consequential action accordingly.			

66	Case No.:3/45/81-ALC2/2009	Party Name:KANADE ANAND UDYOG PVT. LTD.	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00433/AM10/	RLA File :03/94/040/00771/AM10/	Lic.No/Date:0310556297 20.01.2010	Defer Date:03.08.2010
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the proper reply. The case stands deferred and to be relisted on 03.08.2010.			

67	Case No.:4/45/81-ALC2/2009	Party Name:NAVGRAH FASTNERS PVT. LTD.	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00434/AM10/	RLA File :52/24/040/00029/AM10/	Lic.No/Date:5210029454 21.01.2010	Defer Date:06.07.2010
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide their U.O dated 06.07.2010 (copy enclosed). R/A may take suitable consequential action accordingly.			

68	Case No.:7/45/81-ALC2/2009	Party Name:TECHNICAL CONSULTANCY & SERVICES	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00437/AM10/	RLA File :03/95/040/00629/AM10/	Lic.No/Date:0310556555 22.01.2010	Defer Date:06.07.2010
	Decision : The committee observed that the case is under examination of MIT. The case stands deferred and to be re-listed on 03.08.2010.			

69	Case No.:23/50/81-ALC2/2009	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00492/AM10/	RLA File :04/24/040/00269/AM10/	Lic.No/Date:0410111023 25.01.2010	Defer Date:03.08.2010
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the proper reply. The case stands deferred and to be relisted on 03.08.2010.			

70	Case No.:24/50/81-ALC2/2009	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00493/AM10/	RLA File :04/24/040/00270/AM10/	Lic.No/Date:0410111024 25.01.2010	Defer Date:03.08.2010
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the			

proper reply. The case stands deferred and to be relisted on 03.08.2010.

71	Case No.:13/45/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00443/AM10/	RLA File :05/23/040/00171/AM10/	Lic.No/Date:0510257259 01.02.2010	Defer Date:03.08.2010
	Decision : The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 03.08.2010.			

72	Case No.:15/45/81-ALC2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00445/AM10/	RLA File :31/24/040/00221/AM10/	Lic.No/Date:3110041756 01.02.2010	Defer Date:03.08.2010
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the proper reply. The case stands deferred and to be relisted on 03.08.2010.			

73	Case No.:26/50/81-ALC2/2009	Party Name:ASHLEY ALTEAMS INDIA PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00495/AM10/	RLA File :04/24/040/00283/AM10/	Lic.No/Date:0410111239 02.02.2010	Defer Date:03.08.2010
	Decision : The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 03.08.2010.			

74	Case No.:1/50/81-ALC2/2009	Party Name:AREVA T & D INDIA LIMITED	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00470/AM10/	RLA File :02/24/040/00036/AM10/	Lic.No/Date:0210138613 01.03.2010	Defer Date:03.08.2010
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the proper reply. The case stands deferred and to be relisted on 03.08.2010.			

75	Case No.:16/50/81-ALC2/2009	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00485/AM10/	RLA File :05/24/040/00401/AM10/	Lic.No/Date:0510259866 04.03.2010	Defer Date:03.08.2010
	Decision : NC decided that a copy of the application of the firm may be referred to DC(MSME). The case stands deferred and to be re-listed on 03.08.2010.			

76	Case No.:13/51/81-ALC2/2009	Party Name:WELSPUN GUJARAT STAHL ROHREN LTD.	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00528/AM10/	RLA File :34/24/040/00217/AM10/	Lic.No/Date:3410026551 09.03.2010	Defer Date:03.08.2010
	Decision : As per written recommendations of DIPP, NC decided to call for the following information/clarification from the firm and to re-list the case on 03.08.2010: - 1. Outer Diameter (OD), Wall Thickness (WT) and length of export product. 2. Reasons for the import of Alloy Steel Coils/Plates for the manufacture of Carbon Steel i.e. Non-Alloy Steel Pipes. 3. Information in respect of S.No. 5 & 11 of Standard Deficiency Format.			

77	Case No.:18/51/81-ALC2/2009	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00533/AM10/	RLA File :35/24/040/00040/AM10/	Lic.No/Date:3510029388 09.03.2010	Defer Date:03.08.2010
	Decision : NC noted that there are around 19 old cases pending for the same item. There are around 80 cases of the same firm and same item were approved in the past. The matter may be processed on file. The case stands deferred and to be re-listed on 03.08.2010.			

78	Case No.:16/51/81-ALC2/2009	Party Name:MIRC ELECTRONICS LIMITED.	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00531/AM10/	RLA File :03/95/040/00613/AM10/	Lic.No/Date:0310563999 10.03.2010	Defer Date:03.08.2010
	Decision : The committee observed that the case is under examination of MIT. The case stands deferred and to be re-listed on 03.08.2010.			

79	Case No.:2/5/81-ALC2/2010	Party Name:MINOX METAL PVT.LTD,	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00011/AM11/	RLA File :07/24/040/00008/AM11/	Lic.No/Date:0710070925 13.04.2010	Defer Date:03.08.2010
	Decision : As per written recommendations of M/o Steel vide U.O. No. 2(5)/2006-TW Voll(Pt.) dated 06.07.2010(copy enclosed, NC decided to call for the certain information/clarification from the firm and to re-list the case on 03.08.2010.			

80	Case No.:3/7/81-ALC2/2010	Party Name:VARRSANA ISPAT LTD.	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status:Deffered and Re-indexed

	HQ File :01/81/050/00023/AM11/	RLA File :05/24/040/00007/AM11/	Lic.No/Date:0510263617 04.05.2010	Defer Date:03.08.2010
	Decision : The committee observed that the case is under examination of M/o Steel. The case stands deferred and to be re-listed on 03.08.2010.			

81	Case No.:4/7/81-ALC2/2010	Party Name:S.M.CREATIVE ELECTRONICS LTD.	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00024/AM11/	RLA File :05/24/040/00046/AM11/	Lic.No/Date:0510263638 04.05.2010	Defer Date:03.08.2010
	Decision : The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 03.08.2010.			

82	Case No.:1/7/81-ALC2/2010	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00021/AM11/	RLA File :34/24/040/00023/AM11/	Lic.No/Date:3410026960 05.05.2010	Defer Date:03.08.2010
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.08.2010.			

83	Case No.:2/7/81-ALC2/2010	Party Name:SUPER CIRCLE AUTO LIMITED	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00022/AM11/	RLA File :05/24/040/00015/AM11/	Lic.No/Date:0510263721 05.05.2010	Defer Date:03.08.2010
	Decision : NC observed that RA has forwarded the desired information and the same may be referred to M/o Steel. The case stands deferred and to be relisted on 03.08.2010.			

84	Case No.:5/7/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00025/AM11/	RLA File :09/24/040/00010/AM11/	Lic.No/Date:0910041915 05.05.2010	Defer Date:03.08.2010
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.08.2010.			

85	Case No.:6/7/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:14/81-ALC2/2010	Status:Deffered and
----	----------------------------------	----------------------------------	------------------------------	----------------------------

			06.07.2010	Re-indexed
	HQ File :01/81/050/00026/AM11/	RLA File :09/24/040/00037/AM11/	Lic.No/Date:0910041916 05.05.2010	Defer Date:03.08.2010
Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.08.2010.				

86	Case No.:7/7/81-ALC2/2010	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00027/AM11/	RLA File :13/24/040/00006/AM11/	Lic.No/Date:1310032052 05.05.2010	Defer Date:03.08.2010
	Decision : The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 03.08.2010.			

87	Case No.:8/7/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00028/AM11/	RLA File :09/24/040/00027/AM11/	Lic.No/Date:0910041965 07.05.2010	Defer Date:03.08.2010
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.08.2010.			

88	Case No.:9/7/81-ALC2/2010	Party Name:NICO EXTRUSIONS PVT.LTD.	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00029/AM11/	RLA File :03/95/040/00038/AM11/	Lic.No/Date:0310573289 07.05.2010	Defer Date:03.08.2010
	Decision : The committee observed that the case is under examination of DIPP & DC(MSME). The case stands deferred and to be re-listed on 03.08.2010.			

89	Case No.:10/7/81-ALC2/2010	Party Name:PANASONIC HOME APPLIANCES INDIA COMPANY LIMITED	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00030/AM11/	RLA File :04/24/040/00028/AM11/	Lic.No/Date:0410113577 07.05.2010	Defer Date:03.08.2010
	Decision : The committee observed that the case is under examination of DIPP & DC(MSME). The case stands deferred and to be re-listed on 03.08.2010.			

90	Case No.: 11/7/81-ALC2/2010	Party Name:SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00031/AM11/	RLA File :05/24/040/00038/AM11/	Lic.No/Date:0510263884 07.05.2010	Defer Date:06.07.2010
	Decision : The committee observed that the case is under examination of M/o Steel. The case stands deferred and to be re-listed on 03.08.2010.			

91	Case No.: 12/7/81-ALC2/2010	Party Name:WEBB INDIA PVT. LTD	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00032/AM11/	RLA File :07/24/040/00030/AM11/	Lic.No/Date:0710071488 10.05.2010	Defer Date:03.08.2010
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.08.2010.			

92	Case No.: 13/7/81-ALC2/2010	Party Name:UNISEF CABLE INDUSTRIES	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00033/AM11/	RLA File :05/24/040/00050/AM11/	Lic.No/Date:0510264021 10.05.2010	Defer Date:03.08 .2010
	Decision : As per written recommendations of DIPP, NC decided to call for the following information/clarification from the firm and to re-list the case on 03.08.2010: - 1. Core Sizes of cables to be exported alongwith their quantities in meters. 2. Information in respect of S.No. 5 & 11 of Standard Deficiency Format.			

93	Case No.: 1/14/81-ALC2/2010	Party Name:FITCAST FOUNDERS & ENGINEERS PVT. LTD.	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00081/AM11/	RLA File :08/24/040/00082/AM11/	Lic.No/Date:0810089995 24.06.2010	Defer Date:03.08.2010
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.08.2010.			

94	Case No.: 2/14/81-ALC2/2010	Party Name:MICRO TECH.CNC PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status: Deffered and Re-indexed
----	------------------------------------	---	--	--

HQ File :01/81/050/00082/AM11/	RLA File :07/24/040/00091/AM11/	Lic.No/Date:0710072433 24.06.2010	Defer Date:03.08.2010
Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.08.2010.			

95	Case No.:5/14/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00085/AM11/	RLA File :03/94/040/00260/AM11/	Lic.No/Date:0310580565 24.06.2010	Defer Date:03.08.2010
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.08.2010.			

96	Case No.:3/14/81-ALC2/2010	Party Name:EASTERN COPPER MFG. CO PVT. LTD.,	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00083/AM11/	RLA File :02/24/040/00031/AM11/	Lic.No/Date:0210144065 25.06.2010	Defer Date:03.08.2010
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.08.2010.			

97	Case No.:4/14/81-ALC2/2010	Party Name:SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:14/81-ALC2/2010 06.07.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00084/AM11/	RLA File :05/24/040/00123/AM11/	Lic.No/Date:0510266963 25.06.2010	Defer Date:03.08.2010
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.08.2010.			

PART – AR – DEFERRED

Sl. No. 56

Case No. AR -83	M/s. Harpi Machinery Pvt. Ltd., Ludhiana
Meeting No.14/81	F.No.01/80/81/50/774AM07DES-I//DES-II
Dated: 06.07.2010	Advance Authorization No.3010045457 Dt. 02.01.2006
	RLA F. No. ADV-51/AM06/LIC/LDH

Decision : NC decided that a copy of the reply received from the firm may be referred to DIPP. The case stands deferred and to be relisted on 03.08.2010.

Sl. No. 57

Case No. AR -88	M/s. FCI-OEN Connectors Ltd., Cochin
Meeting No. 14/81	F.No.01/80/81/162/367/AM10/DES-I/DES-II
Dated: 06.07.2010	Advance Authorization No.1010027228, No1010027229 Dt. 24.08.2007, & No.1010025443 and 1010024560
	RLA F. No. 10/81/040/0010/AM08

Decision : NC noted that the comments received from MIT are not clear and decided to ask MIT to give revised comments. The case stands deferred and to be relisted on 03.08.2010.

Sl. No. 58

Case No. AR -89	M/s. FCI-OEN Connectors Ltd., Cochin
Meeting No.14/81	F.No.01/80/81/162/615/AM07/DES-I/DES-II
Dated 06.07.2010	Advance Autho. No. 1010027228, No1010027229 No.1010025443 & No.1010024560 Dt. 24.08.2007,
	RLA F. No. 10/81/040/0010/AM08

Decision : NC noted that the comments received from MIT are not clear and decided to ask MIT to give revised comments. The case stands deferred and to be relisted on 03.08.2010.

S.No. 59

Case No.AR -7	M/s Crompton Greaves Ltd., Mumbai
Meeting No.14/81	Pt.F.No.01/80/162 /1101/AM08/DES-I/DES-II
Dated: 06.07.2010	Advance Licence No 0310444382 dt. 26-09-2007
	RLA F.No. 03/94/040/634/AM08

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the proper reply. The case stands deferred and to be relisted on 03.08.2010.

S.No.60

--	--

Case No. AR-45	M/S MID India Power & Steel Ltd.
Meeting No.14/81	F.No.01/81/162/00400/AM109/DES-II
Dated: 06.07.2010	Advance License No.1110013812 dt.3-8-2006 & 1110013148 dt.6-4-2008
	RLA F. No. 11/22/40/0063/AM07 & 11/80/160/00211/AM07

Decision : The committee observed that the case is under examination of M/o Steel. The case stands deferred and to be re-listed on 03.08.2010.

S. No. 61

Case No. AR -7	M/s Penwalt Ltd., Mumbai
Meeting No.14/81	Pt.F.No.01/81/162 /432/AM07/DES-II
Dated: 06.07.2010	Advance Licence No 0310389620 dt. 14-07-2006
	RLA F. No. 03/95/040/220/AM07

Decision : The Committee observed that the reply from the firm and RA is still awaited and therefore decided to remind them to expedite the reply. The case stands deferred and to be relisted on 03.08.2010.

S. No. 62

Case No. AR -70	M/s.P M E Transformers (India) Ltd., Noida
Meeting No.14/81	F.No.01/81/50/090/AM09/DES-II
Dated 06.07.2010	Advance License No 0510216261 dt.12-002-2008
	RLA F.No.05/24//040/0850/AM08

Decision : NC decided to reject the request of the firm as per the written recommendations of DHI vide U.O. No. 3(29)/2010/TSW(B) dated 21.06.2010(copy enclosed).

R/A may take suitable consequential action accordingly.

S. No. 63

Case No.AR -76	M/s. Indiana Gratings Pvt. Ltd. Mumbai
Meeting No. 14/81	F.No.01/80/162/AM10/DES-I /DES-II
Dated: 06.07.2010	Advance License No 0310177747 dt.10.01.2003
	RLA F.No. 03/24/41/00102/AM03

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the proper reply. The case stands deferred and to be relisted on 03.08.2010.

S. No. 64

Case No.AR -77	M/s. KDDL Ltd.
Meeting No. 14/81	F.No.01/81/50/0025/AM10/DES-II
Dated 06.07.2010	Advance License No 0710064481 dt.04-05-2009
	RLA F.No.07/24/40/0024/AM10

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the proper reply. The case stands deferred and to be relisted on 03.08.2010.

S. No.65

Case No. AR -62	M/s. Sterlite Industries (I) Ltd. Tuticorin
Meeting No.14/81	F.No.01/81/50/331/AM07/DES-II
Dated 06.07.2010	Advance License No 0310392436 dt.01-08-2006
	RLA F.No. 03/95/040/0423/AM07

Decision : NC noted that there are around 19 old cases pending for the same item. There are around 80 cases of the same firm and same item were approved in the past. The matter may be processed on file. The case stands deferred and to be re-listed on 03.08.2010.

S. No.66

Case No. AR -63	M/s. Sterlite Industries (I) Ltd. Tuticorin
Meeting No.14/81	F.No.01/81/50/531/AM07/DES-II
Dated: 06.072010	Advance License No 0310403064 dt.09-10-2006
	RLA F.No. 03/95/040/0778/AM07

Decision : NC noted that there are around 19 old cases pending for the same item. There are around 80 cases of the same firm and same item were approved in the past. The matter may be processed on file. The case stands deferred and to be re-listed on 03.08.2010.

S. No.67

Case No. AR -64	M/s. Sterlite Industries (I) Ltd. Tuticorin
Meeting No.14/81	F.No.01/81/50/730/AM07/DES-II
Dated : 06.07.2010	Advance License No 0310412682 dt.19-12-2006
	RLA F.No. 03/95/040/1105/AM07

Decision : NC noted that there are around 19 old cases pending for the same item. There are around 80 cases of the same firm and same item were approved in the past. The matter may be processed on file. The case stands deferred and to be re-listed on 03.08.2010.

S. No.68

Case No. AR -65	M/s. Sterlite Industries (I) Ltd. Tuticorin
Meeting No.14/81	F.No.01/81/50/728/AM07/DES-II
Dated 06.07.2010	Advance License No 0310392437 dt.18-12-2006
	RLA F.No. 03/95/040/1104/AM07

Decision : NC noted that there are around 19 old cases pending for the same item. There are around 80 cases of the same firm and same item were approved in the past. The matter may be processed on file. The case stands deferred and to be re-listed on 03.08.2010.

S. No.69

Case No. AR -66	M/s. Sterlite Industries (I) Ltd. Tuticorin
Meeting No.14/81	F.No.01/81/50/238/AM07/DES-II

Dated 06.07.2010	Advance License No 0310387683 dt.30-06-2006
	RLA F.No. 03/95/040/0323/AM07

Decision : NC noted that there are around 19 old cases pending for the same item. There are around 80 cases of the same firm and same item were approved in the past. The matter may be processed on file. The case stands deferred and to be re-listed on 03.08.2010.

S. No.70

Case No. AR -67	M/s. Sterlite Industries (I) Ltd., Tuticorin
Meeting No.14/81	F.No.01/81/50/333/AM07/DES-II
Dated : 06.07.2010	Advance License No 0310392529 dt.28-06-2006
	RLA F.No. 03/95/040/0466/AM07

Decision : NC noted that there are around 19 old cases pending for the same item. There are around 80 cases of the same firm and same item were approved in the past. The matter may be processed on file. The case stands deferred and to be re-listed on 03.08.2010.

S. No.71

Case No.AR -67	M/s. Sterlite Industries (I) Ltd., Tuticorin
Meeting No.14/81	F.No.01/81/50/229/AM07/DES-II
Dated : 06.07.2010	Advance License No 0310387431 dt.02-08-2006
	RLA F.No. 03/95/040/0466/AM07

Decision : NC noted that there are around 19 old cases pending for the same item. There are around 80 cases of the same firm and same item were approved in the past. The matter may be processed on file. The case stands deferred and to be re-listed on 03.08.2010.

S. No.72

CASE NO. AR-06	M/s. Shiv-Om Brass Industries, Jamnagar
Meeting No. 14 /81	F.No.01/81/050/218/AM10/DES-II
Dated: 06.07.2010	Advance Licence No. 2410024949 dated 03.06.2009
	RLA's F.No.24/24/40/004/AM10

Decision : The Committee observed that the reply from RA is still awaited and therefore decided to remind them to expedite the proper reply. The case stands deferred and to be relisted on 03.08.2010.

S. No.73

CASE NO. AR- 15	M/s. Adlec Systems Pvt. Ltd., Delhi.
Meeting No. 14/81	F.No.01/81/050/289/AM09/DES-II
Dated: 06.07.2010	Advance Licence No. 05100221997 dated 12.06.2008
	RLA's F.No.05/24/40/0126/AM09

Decision : The Committee observed that the reply from the firm is not complete/proper. Hence it has decided to again request the firm to expedite the proper reply. The case stands deferred and to be relisted on 03.08.2010.

S. No.74

--	--

CASE NO. AR- 20	M/s. Pranita Engineering Solutions Pvt. Ltd., Bangalore
Meeting No. 14/81	F.No.01/81/050/026/AM10/DES-II
Dated: 06.07.2010	Advance Licence No. 0710064492 dated 04.05.2009
	RLA's F.No.07/24/40/039/AM10

Decision : The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 03.08.2010.

S. No.75

Case No. AR -62	M/s. Transalloy India Pvt. Ltd. Mumbai.
Meeting No.14/81	F.No.01/80/50/00345/AM08/DES-II
Dated :06.07.2010	Advance Licence No 0310445415 dt.10.08.2007
	RLA F.No. 03/95/40/612/AM08

Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide their U.O No. 30(122)/2010-ME dated 25.06.2010 (copy enclosed).

R/A may take suitable consequential action accordingly.

S. No.76

CASE NO. AR- 38	M/s. Pranita Engineering Solutions Pvt. Ltd., Bangalore
Meeting No. 14/81	F.No.01/81/050/0388/AM09/DES-II
Dated: 06.07.2010	Advance Licence No. 0710059816 dated 15.09.2008
	RLA's F.No.07/24/40/0311/AM09

Decision : As per written recommendations of DIPP, NC decided to call for the following information/clarification from the firm and to re-list the case on 03.08.2010: -

- i. Information in respect of S.No. 5 & 11 of Standard Deficiency Format.
- ii. Input raw material blank size and weight without cutting allowance-export product wise.
- iii. Cutting allowance and any other allowance/wastage export product wise.

PART – B –DEFERRED

S. No.03

Case No. B -5	M/s. Rajendra Mechanical Industrial Ltd. Mumbai
Meeting No.14/81	F.No.01/81/162/612/AM10/DES-II
Dated: 06.07.2010	Advance Licence No 0310272011 dt.01.06.2004 and Advance Licence No.0310383103 dt. 05.06.2006
	RLA F.No. 03/22/040/0171/AM05 and 03/91/040/0133/AM05

Decision : The Committee observed that the reply from the policy division are still awaited and therefore decided to remind them to expedite the proper reply. The case stands deferred and to be relisted on 03.08.2010.

PART – C –DEFERRED

Sl. No. 21

CASE NO. C - 07	M/s TTP Technologies Pvt. Ltd., Bangalore.
Meeting No. 14/81	F.No.01/81/162/0094/AM'11/DES-II
Dated: 06.07.2010	

Decision : NC noted that the comments offered by DHI are not correct and decided that case may again be discussed in the next meeting. The case stands deferred and to be relisted on 20.07.2010.

Sl. No. 22

Case No. C -26	M/s AIA Engineering Ltd., Ahmedabad
Meeting No 14/81	F. No. 01/81/162/694/AM10/DES-II
Dated: : 06.07.2010	

Decision : NC decided to reject the request of the firm as per the written recommendations of M/o Steel vide U.O. No. 2(5)/2010/TW dated -01.07.2010(copy enclosed).

R/A may take suitable consequential action accordingly.

Sl. No. 23

Case No. C-27	M/S Carborundum Universal Ltd., Hosur
Meeting No. 14/81	F.No.01/81/162/975/AM10/DES-II
Dated: 06.07.2010	

Decision : The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 03.08.2010.

Sl. No. 24

Case No. C-28	M/S Welspun Gujarat Stahl Rohren Ltd., received through EEPC India, Kolkata
Meeting No. 14/81	F.No.01/81/162/660/AM10/DES-II
Dated: 06.07.2010	

Decision : As per written recommendations of DIPP, NC decided to call for the data of some more manufacturers of similar items from EEPC and to re-list the case on 03.08.2010.

S.NO. 25

Case No. C -3	M/s Bhukhanvala Tools Pvt. Ltd., Navsari M/s B. C .Instruments, Udyog Nagar through O/O The D.C(KFTZ), Gandhidham-Kutch
Meeting No. 14/81	F.No.01/81/162 /0033/AM10/DES-II
Dated: 06.07.2010	.

Decision : The firm wise decision is as under:-

1. M/s Bhukhanvala Tools Pvt.Ltd.Navsari

The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 03.08.2010.

2. M/s B.C. Instruments, Udyog Nagar

The Committee observed that the comments from DC(MSME) are still awaited and therefore decided to remind DC(MSME) to expedite the same. The case stands deferred and to be relisted on 03.08.2010.

S. No.26

Case No.C-24	M/s. Metal Closures Pvt. Ltd.
Meeting No. 14/81	F.No.01/80/162/01152/AM10/DES-II
Dated 06.07.2010	

Decision : NC observed that the firm has yet not applied through EEPC and decided that the case may be placed before NC after the receipt of the application through EEPC.
